

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/1139/2017/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 29th November, 2022.**RECOMMENDATION**

Sub: Departmental Inquiry against Shri Nagaraj,
Panchayath Development Officer, Gandasi
Grama Panchayath, Gandasi Village, Gandasi,
Arasikere Taluk, Hassan District-reg.

Ref: 1) Government Order No.ಗ್ರಾಅಪ/707/ಗ್ರಾಪಂಚಾ/2017,
Bengaluru, dated: 10/10/2017.

2) Nomination Order No.UPLOK-2/DE/1139/
2017, Bengaluru, dated: 29/11/2017 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 25/11/2022 of
Additional Registrar of Enquiries-8, Karnataka
Lokayukta, Bengaluru.

The Government by its order dated: 10/10/2017 initiated
the disciplinary proceedings against Shri Nagaraj, Panchayath
Development Officer, Gandasi Grama Panchayath, Gandasi
Village, Gandasi, Arasikere Taluk, Hassan District (hereinafter
referred to as Delinquent Government Officials, for short as

DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/1139/2017, Bengaluru, dated: 29/11/2017 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO.
3. The DGO, Shri Nagaraj, Panchayath Development Officer, Gandasi Grama Panchayath, Gandasi Village, Gandasi, Arasikere Taluk, Hassan District was tried for the following charges:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಯನ್ನು ಮಾಡಲಾಗಿದೆ:

ಅ.ಸ.ನೌ. ಆದ ನೀವು, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಯಾಗಿ ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀಮತಿ ಎನ್.ಅನುಸೂಯಮ್ಮ, ನಿವೃತ್ತ ಉಪಾಧ್ಯಾಯರು, ಗಂಡಸಿ ಗ್ರಾಮ, ಅರಸೀಕೆರೆ ತಾಲ್ಲೂಕು, ಹಾಸನ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುವ) ಇವರು ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಸರ್ವೆ ನಂ.140ರಲ್ಲಿ 24 ಸೈಟುಗಳನ್ನು 1992-93ರಲ್ಲಿ ಅನ್ಯ ಸಂಕ್ರಮಣ ಮಾಡಿ ಪಂಚಾಯತಿ ಖಾತೆ ಹೊಂದಿದ್ದು, ಇ-ಸ್ವತ್ತು ಪಡೆಯಲು ಪಂಚಾಯತಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಪಂಚಾಯತ್ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಇ-ಸ್ವತ್ತು ದಾಖಲೆ ನೀಡಲು ಸೂಚಿಸಿ ಅ.ಸ.ನೌ. ಆದ ನಿಮಗೆ ಜ್ಞಾಪನವನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಇ-ಸ್ವತ್ತಿನ ಅಡಿಯಲ್ಲಿ ದಾಖಲಿಸಿ ದೂರುದಾರರಿಗೆ ಇ-ಸ್ವತ್ತು ದಾಖಲೆಯನ್ನು ನೀಡಲು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳದಿರುವುದರಿಂದ ಅ.ಸ.ನೌ. ಆದ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. Notice of Articles of charge, Statement of Imputation of misconduct with list of witnesses and documents were sent for serving to DGO. Notices sent were returned unserved with an endorsement stating that, no Officer named as Nagaraj Panchayath Development Officer, Gandasi Grama Panchayath, Arasikere Taluk, Hassan District is or was working in the said Grama Panchayath. Again, notice was issued to the Chief Executive Officer of Hassan to furnish the correct address. That apart, list of Panchayath Development Officer and names were also called from Executive Officer, Arasikere about Gandasi Grama Panchayath.

5. After perusing the endorsements and reports, passed detailed Order on 26/02/2018 and addressed letter to concerned Government Secretariat to furnish full service particulars of Nagaraj, Panchayath Development Officer of Gandasi Grama Panchayath. On 16/03/2019 report is received that, no such person named as Nagaraj was worked in Gandasi Grama Panchayath. Then letter was addressed to Principal Secretary to Government to submit report. After several correspondence, notices issued to Presenting Officer and Presenting Officer submitted that after verifying the records orders may be passed.



6. It is seen from the letter of Under Secretary to Government, Rural Development and Panchayath Raj Department, Dated: 17/06/2021 that no such person named as Nagaraj was worked as Panchayath Development Officer of Gandasi Grama Panchayath. That one Nagaraj was the President of the said Panchayath and the complainant has wrongly mentioned the name of the DGO as Nagaraj R/o Gandasi Grama Panchayath working as Panchayath Development Officer.
7. All the summons issued by ARE-8 to Nagaraj, Panchayath Development Officer, Gandasi Grama Panchayath, have returned with an endorsement that, no such person named as Nagaraj, Panchayath Development Officer worked in Gandasi Grama Panchayath. After conducting scrutiny of records, pertaining to preliminary enquiry in complaint No.Compt/UpLok/MYS/555/2016/DRE-5, also discloses that comments were filed by Secretary/Panchayath Development Officer of Gandasi Grama Panchayath, Arasikere Taluk, Hassan District, but name of Nagaraj is nowhere mentioned.
8. Several circulars of the Government and Lokayukta office discloses that, whenever Entrustment Order is made by the Competent Authority mentioned as: (1) Name of the Government



Service, (2) Date of Birth, (3) Date of Retirement, (4) Date of entry into service (5) Period of Service (6) Name of the Post held, (7) Pay Scale as present pay. In spite of this, this Inquiry Authority is unable to find out that whether the said Nagaraj was working as Panchayath Development Officer of Gandasi Grama Panchayath, during the relevant period of complaint.

9. When summons and Article of Charges were sent for service on DGO with the name of N.Nagaraj; were not served in spite of several steps taken through several departments, outcome of the effort was that, no such person named as N.Nagaraj was working as a Panchayath Development Officer of Gandasi Gram Panchayath during the relevant period.

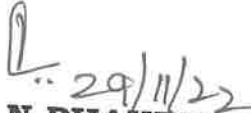
10. In this regard, this Authority was pleased to pass detail order on maintainability of the complaint on the ground that, when no such person named as Nagaraj was working as Panchayath Development Officer at Gandasi Grama Panchayath, during the relevant period, Departmental Enquiry cannot be proceeded. Further even if the particulars of real DGO named were obtained holding of this Departmental Enquiry proceedings will amount of holding Departmental Enquiry against real Panchayath Development Officer then preliminary investigation held against



DGO under Section 7(1) of Karnataka Lokayukta Act, and report under Section 12(3) will vitiate the departmental enquiry proceedings and further proceedings will be hit by Limitation. Considering all these aspects, I am of the view that it is found proper to drop the proceedings i.e., Departmental Enquiry against Nagaraj-DGO of Gandasi Grama Panchayath, Arasikere Taluk, Hassan District.

11. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to close the proceedings against DGO, as the person named as Nagaraj was not working as Panchayath Development Officer of Gandasi Grama Panchayath at relevant time.
12. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N. PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No: Uplok-2/DE/1139/2017/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 25/11/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against Sri. Nagaraj, Panchayath Development Officer, Gandasi Grama Panchayath, Arasikere Taluk, Hassan Taluk and District-reg.

Ref:-1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984 in Complt/Uplok/MYS/555/2016/DRE-5, Dt.10/08/2017.

2) Government Order No.ಗ್ರಾಪಂಕಾ.707.ಗ್ರಾಪಂಕಾ. 2017, ಬೆಂಗಳೂರು, dt.10-10-2017.

3)Nomination Order No.UPLOK-2/DE-1139/2017, Bangalore, dated: 29/11/2017.

Rajashekar V. Patil
25/11/2022

Present Departmental Enquiry is initiated on the basis of the complaint lodged by one Smt. N. Anasuyamma Wife of A.J. Narayana, retired teacher, resident of Gandasi Hobli, Arasikere Taluk, Hassan District, (herein after referred as 'Complainant') against Sri. Nagaraj, Panchayath Development Officer, Gandasi Grama Panchayath, Arasikere Taluk, Hassan Taluk and District, (herein after referred to as the Delinquent Government Official in short 'DGO').

2. One complainant Smt. N. Anasuyamma Wife of A.J. Narayana, retired teacher, resident of Gandasi Hobli, Arasikere Taluk, Hassan District, lodged a complaint before Hon'ble Lokayuktha on 03/02/2016 in which it is alleged that she is in possession of Sy.No.140, since 01/09/1992 to 1993 and 24-sites have been carved in the said Sy.No. and the panchayath katha has been effected and copy has been furnished to her. In view of the recent Circular she applied for issue of e-Khatha certificate to alienate the property and the Panchayath Development Officer recommended for spot inspection, but however the neighbour of her house raised objection and on 11/12/2015 Panchayath meeting was summoned at 11 A.M. and in the Panchayath meeting it was discussed that road measuring 15-feet is to be given to one Kumar S/o Govindappa, and her site has been ignored and panchayath members and Panchayath Development

[Handwritten signature]
11/12/15

Officer insisted her to leave space for people to use it as a road to reach Temple and park. At that time, Nagaraja, Panchayath Development Officer, misbehaved and threatened to cancel the allotment by sending recommendation to D.C. and nobody came to protect her. In this regard, she prayed to direct the concerned Panchayath Development Officer of said Panchayath to issue c-katha in her name.

3. In the course of preliminary enquiry, PDO Gandasi, filed his comments contending that, complainant was called upon to furnish a proposed map of the disputed property and the villagers have insisted to leave the space of 30-feet for the purpose of using it as road and park. But complainant has not produced any proposed lay-out plan and it was informed to complainant that on her production of map and layout plan, then e-katha will be issued. The said comment filed and signed by the officer, then holding the post of PDO Gandasi Grama Panchayath, not mentioning his name as Nagaraj.

4. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO has filed his comments. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-lokayuktha had sent the report U/Sec. 12(3) of the Karnataka Lokayuktha Act, 1984,

[Handwritten signature]
25/11/17

was sent to the Government as per Reference No.1 in No.Complt/Uplok/MYS/555/2016/DRE-5, Dt.10/08/2017.

5. The Competent Authority/State Government after verifying the materials initiated inquiry and entrusted the inquiry by Government Order No.ಗ್ರಾಪಂಕಾ.707.ಗ್ರಾಪಂಕಾ. 2017, ಬೆಂಗಳೂರು, dt.10-10-2017.

6. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- as inquiry Officer in No. No.UPLOK-2/DE-1139/2017, Bangalore, dated: 29/11/2017.

7. On the basis of the nomination, article of charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1
ದೋಷಾದೋಷಣೆ

2. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಯನ್ನು ಮಾಡಲಾಗಿದೆ:

ಅ.ಸ.ನೌ. ಆದ ನೀವು, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಯಾಗಿ ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀಮತಿ ಎನ್.ಅನುಸೂಯಮ್ಮ, ನಿವೃತ್ತ ಉಪಾಧ್ಯಾಯರು, ಗಂಡಸಿ ಗ್ರಾಮ, ಅರಸೀಕೆರೆ ತಾಲ್ಲೂಕು, ಹಾಸನ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುವ) ಇವರು ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಸರ್ವೆ ನಂ.140ರಲ್ಲಿ 24 ಸೈಟುಗಳನ್ನು 1992-93ರಲ್ಲಿ ಅನ್ಯ ಸಂಕ್ರಮಣ ಮಾಡಿ ಪಂಚಾಯತಿ ಖಾತೆ ಹೊಂದಿದ್ದು, ಇ-ಸ್ವತ್ತು ಪಡೆಯಲು ಪಂಚಾಯತಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಪಂಚಾಯತ್ ಕಾರ್ಯ ನಿರ್ವಹಕ ಅಧಿಕಾರಿಗಳು ಇ-

Handwritten signature

ಸ್ವತ್ತು ದಾಖಲೆ ನೀಡಲು ಸೂಚಿಸಿ ಅ.ಸ.ನೌ. ಆದ ನಿಮಗೆ ಜ್ಞಾಪನವನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಇ-ಸ್ವತ್ತಿನ ಆಡಿಯಲ್ಲಿ ದಾಖಲಿಸಿ ದೂರುದಾರರಿಗೆ ಇ-ಸ್ವತ್ತು ದಾಖಲೆಯನ್ನು ನೀಡಲು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳದಿರುವುದರಿಂದ ಅ.ಸ.ನೌ. ಆದ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

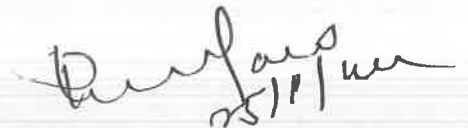
ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್ ಮಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್ ಕಾಂಡೆಕ್ಟ್)

3. ಈ ದೂರನ್ನು ಶ್ರೀಮತಿ ಎನ್. ಅನುಸೂಯಮ್ಮ, ನಿವೃತ್ತ ಉಪಧ್ಯಾಯರು ಗಂಡಸಿ ಗ್ರಾಮ, ಅರಸೀಕೆರೆ ತಾಲ್ಲೂಕ್, ಹಾಸನ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು (1) ಶ್ರೀ ನಾಗರಾಜ್, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಅರಸೀಕೆರೆ ತಾಲ್ಲೂಕ್, ಹಾಸನ ಜಿಲ್ಲೆ ಮತ್ತು (2) ಕಾರ್ಯದರ್ಶಿ, ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಅರಸೀಕೆರೆ ತಾಲ್ಲೂಕ್, ಹಾಸನ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ 1ನೇ ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

4. ದೂರನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ:

ನನ್ನ ಸ್ವಾಧೀನ ಅನುಭವದಲ್ಲಿರುವ ಸರ್ವೆ ನಂ:140 ರಲ್ಲಿ 24 ಸೈಟುಗಳನ್ನು 1992-93 ರಲ್ಲಿ ಅನ್ಯ ಸಂಕ್ರಮಣ ಮಾಡಿ ಪಂಚಾಯತಿ ಖಾತೆ ಆಗಿದೆ. ಖಾತೆ ನಕಲು ಸಹ ಕೊಟ್ಟಿದ್ದಾರೆ. ಈಗ ಹೊಸ ಆದೇಶದಂತೆ ಇ-ಸ್ವತ್ತು ಇದ್ದರೆ ಮಾತ್ರ ಮಾರಾಟ ಮಾಡಲು ಬರುತ್ತದೆ. ಪಂಚಾಯತಿಗೆ ಇ-ಸ್ವತ್ತು ಕೊಡಲು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ ಹಲವಾರು ಜನ ಗ್ರಾಮಸ್ಥರು 30 ಅಡಿ ರಸ್ತೆಗೆ ಬಿಡಬೇಕು ಅಂತ ಒತ್ತಾಯಿಸಿದ್ದರಿಂದ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ



ಅಧಿಕಾರಿ ಮತ್ತು ಅಧ್ಯಕ್ಷರು ಹೀನಾಮಾನವಾಗಿ ಬೈದರು. ಯಾರೂ ಸಹ ರಕ್ಷಣೆ ಕೊಡಲಿಲ್ಲ. 1992 ರಿಂದ 2015 ರವರೆಗೆ ಅನ್ಯ ಸಂಕ್ರಮಣದಲ್ಲಿ ಯಾರು 30 ಅಡಿ ರಸ್ತೆ ಬಿಟ್ಟಿಲ್ಲ. ಎಲ್ಲಾ ರಸ್ತೆಗಳು 8 ರಿಂದ 13 ಅಡಿ ಇರುತ್ತವೆ. ನನಗೆ ಮಾತ್ರ 30 ಅಡಿ ರಸ್ತೆ ಬಿಡಬೇಕೆಂದು ತಾಕೀತು ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ನ್ಯಾಯ ದೊರಕಿಸಿಕೊಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

5. ಈ ದೂರಿನ ಮೇಲೆ ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ. ದೂರುದಾರರು ಯಾವುದೇ ಅನುಮೋದಿತ ನಕ್ಷೆಯನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ. ಗ್ರಾಮಸ್ಥರು 30 ಅಡಿ ರಸ್ತೆ ಬಿಡಲು ಕೋರಿಕೊಂಡಿದ್ದಾರೆ. ಪಾರ್ಕಿಂಗ್ ಜಾಗ ಅಥವಾ ಸಿ.ಎ. ಜಾಗಗಳನ್ನು ಬಿಟ್ಟಿಲ್ಲ. ಲೇಔಟ್ ನಕ್ಷೆ ನಿಗದಿತ ಪ್ರಾಧಿಕಾರದಿಂದ ಕೊಟ್ಟಿಲ್ಲ. ಆದ್ದರಿಂದ ಸೂಕ್ತ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿದಲ್ಲಿ, ಇ-ಸ್ವತ್ತು ಕೊಡಲಾಗುವುದು ಅಂತ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

6. ದೂರುದಾರರು ಆಕ್ಷೇಪಣೆಗೆ ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಎದುರುದಾರರಿಗೆ ಯಾವುದೇ ಕಾನೂನಿನ ಚೌಕಟು ಇಲ್ಲ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಹಾಸನ ರವರು ಅನ್ಯ ಸಂಕ್ರಮಣ ಆದೇಶ ಮಾಡಿದ್ದಾರೆ. ಪಂಚಾಯತಿಯಲ್ಲಿ ನಕ್ಷೆ ತಯಾರಿಸಿ ಅದನ್ನು ಅವರೇ ಅನುಮೋದಿಸಿದ್ದಾರೆ. ಖಾತೆ ಬದಲಾವಣೆ ಮಾಡಿ ಕಂದಾಯ ತೆಗೆದುಕೊಂಡಿದಾರೆ. ಪಕ್ಕದ 34 ಗುಂಟೆ ಪ್ರದೇಶದ ಶ್ರೀ ಶಂಕ್ರಪ್ಪ ಮತ್ತು ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನಪ್ಪ ಎರಡು ನಿವೇಶನಗಳ ಒತ್ತುವರಿ ಮಾಡಿದ ಬಗ್ಗೆ ದಾವೆ ನಡೆಯುತ್ತಿದೆ. ಇವರೆಲ್ಲರ ಕಿತಾಪತಿಯಿಂದ ಇ-ಸ್ವತ್ತು ಕೊಡುತ್ತಿಲ್ಲ. ಹೊಸದಾಗಿ ರಸ್ತೆ ಮತ್ತು ನಕ್ಷೆ ತಯಾರಿಸಬೇಕು ಅಂತ ಹೇಳುವುದು ಸರಿಯಿಲ್ಲ. 1993 ರಲ್ಲಿ ಅಂತಹ ಯಾವುದೇ ಕಾಯ್ದೆಗಳು ಇರಲಿಲ್ಲ. ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್ ಕಛೇರಿಯಲ್ಲಿ ದೂರು ಸಲ್ಲಿಸಲಾಗಿ. ಸರ್ಕಾರದ ಸುತ್ತೋಲೆಗಳನ್ನು ಕಳುಹಿಸಿ ನಿರ್ದೇಶನ ಕೊಟ್ಟರು ಸಹ ಎದುರುದಾರರು ತಿರಸ್ಕರಿಸುತ್ತಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಎದುರುದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

7. ಈ ಪ್ರಕರಣದ ಸಂಪೂರ್ಣ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದ್ದೇನೆ. ಪಂಚಾಯತಿಯವರು ಅನುಮೋದಿಸಿದ್ದಾರೆ ಅಂತ ಹೇಳುತ್ತಿರುವ ನಕ್ಷೆಯ ಪ್ರತಿಯನ್ನು ದೂರುದಾರರು ಸಲ್ಲಿಸಿಲ್ಲ. ಅವರು ಸಲ್ಲಿಸಿರುವ ನಕ್ಷೆಯು ಖಾಸಗಿ ಭೂ ಮಾಪಕರಿಂದ ತಯಾರಿಸಿದ್ದು ಇರುತ್ತದೆ. ಇದು ಅನುಮೋದಿತ ನಕ್ಷೆ ಅಲ್ಲ. ದೂರುದಾರರು ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ

Handwritten signature

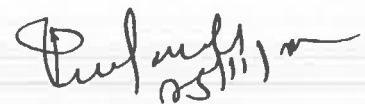
ಅಧಿಕಾರಿಯವರು ಈಗಾಗಲೇ ಇ-ಸ್ವತ್ತುಗಳನ್ನು ಮಾಡಿಕೊಡುವಂತೆ ನಿರ್ದೇಶನ ಕೊಟ್ಟಿದ್ದಾರೆ ಅಂತ ಹೇಳುತ್ತಿದ್ದಾರೆಯೇ ಹೊರತು ಸದರಿ ಆದೇಶದ ನಕಲು ಹಾಜರುಪಡಿಸಿಲ್ಲ.

8. ಆದ್ದರಿಂದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್ ಕಛೇರಿ, ಅರಸೀಕೆರೆ ಇವರಿಗೆ ಪತ್ರ ಬರೆದು ದೂರುದಾರರ ನಿವೇಶನಗಳ ಬಗ್ಗೆ ಯಾವುದಾರರೂ ನಿರ್ದೇಶನ ಕೊಟ್ಟಿದ್ದಲ್ಲಿ ಅದರ ಪ್ರತಿ ಮತ್ತು ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಗಳ ಪ್ರತಿಗಳನ್ನು ಒದಗಿಸುವಂತೆ ನಿರ್ದೇಶಿಸಲಾಗಿತ್ತು.

9. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಅರಸೀಕೆರೆ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ 1ನೇ ಎದುರುದಾರರಾದ ಪಿ.ಡಿ.ಓ. ಗಂಡಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಇವರಿಗೆ ಒಂದು ಸ್ಪಷ್ಟವಾದ ಜ್ಞಾಪನವನ್ನು ಕೊಟ್ಟಿದ್ದು ಶ್ರೀಮತಿ ಅನುಸೂಯಮ್ಮ ಇವರ ಅನ್ಯಸಂಕ್ರಮಣ ಆಗಿರುವ ಸರ್ವೆ ನಂ.140 ರ ಜಾಗದಲ್ಲಿ 24 ನಿವೇಶನನ್ನಾಗಿ ಪರಿವರ್ತಿಸಿರುವುದನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಖಾತೆ ಮಾಡಲಾಗಿದೆ, ಅರ್ಜಿದಾರರಿಂದ ಪುನಃ ದಾಖಲೆಗಳನ್ನು ಪಡೆಯುವ ಅಗತ್ಯ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ, ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಖಾತೆಯಾಗಿರುವ ವಿವಾದಿತ ಆಸ್ತಿಯ ಬಗ್ಗೆ ಸೂಚನೆಯನ್ನು ನೀಡಿ ಖಾತೆಗೆ ಅನುಗುಣವಾಗಿ ಇ-ಸ್ವತ್ತಿನಲ್ಲಿ ದಾಖಲಿಸಿ, ಇ-ಸ್ವತ್ತು ದಾಖಲೆ ನೀಡಲು ಸೂಚಿಸಲಾಗಿದೆ ಅಂತ ಜ್ಞಾಪನವು ಸ್ಪಷ್ಟವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

10. ದೂರುದಾರರು ಮಾತ್ರ ಪಂಚಾಯತಿಯಿಂದ ಅನುಮೋದನೆಯಾದ ನಕ್ಷೆಯನ್ನು ಸಲ್ಲಿಸದೇ ಪುನಃ ಪಳೆಯ ನಕ್ಷೆಯ ಜರಾಕ್ಸ್ ಅನ್ನು ಒದಗಿಸಿದ್ದಾರೆ.

11. ದೂರುದಾರರು ಅನುಮೋದಿತ ನಕ್ಷೆಯನ್ನು ಸಲ್ಲಿಸದೇ ಇದ್ದರೂ ಸಹ ಈಗಾಗಲೇ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಅರಸೀಕೆರೆ ಇವರು ಇ-ಸ್ವತ್ತು ದಾಖಲೆ ನೀಡಲು 1ನೇ ಎದುರುದಾರರಿಗೆ ಜ್ಞಾಪನವನ್ನು ಕೊಟ್ಟಿದ್ದರೂ ಸಹ ಇ-ಸ್ವತ್ತಿನ ಅಡಿಯಲ್ಲಿ ದಾಖಲಿಸಿ ದೂರುದಾರರಿಗೆ ಇ-ಸ್ವತ್ತು ದಾಖಲೆಯನ್ನು ನೀಡಲು 1ನೇ ಎದುರುದಾರರು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಪಡಿಸದೇ ಕರ್ತವ್ಯಲೋಪವನ್ನು ಎಸಗಿದ್ದಾರೆ.



12. 2ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಯಾವುದೇ ಆಪಾದನೆಗಳು ಸಾಬೀತಾಗಿಲ್ಲದ ಕಾರಣ 2ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಪ್ರಕರಣವನ್ನು ಕೈಬಿಡಬಹುದಾಗಿದೆ.

13. ಆದುದರಿಂದ, 1ನೇ ಎದುರುದಾರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(i)(ii) ಮತ್ತು (iii)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುವುದು ಕಂಡುಬರುವುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವಾದ ಸರ್ಕಾರವು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಹೂಡಿ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -2ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -2 ರವರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-8) ರವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

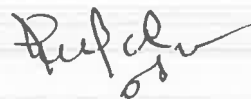
8. Summons was issued appended with copy of Article of Charge to DGO.

9. Enquiry Officer after receiving the file sent the Articles of Charge to the DGO-Nagaraj of Gandasi Grama Panchayat. Repeatedly several endorsements of certificates were received stating that no Officer named as Nagaraj Panchayath Development Officer, Gandasi Grama Panchayath, Arasikere Taluk, Hassan District is or was working in the said Panchayath. Then my Predecessor in

[Handwritten signature]
25/11/17

Office reissued notice to the C.E.O. of Hassan to furnish the correct address. Then list of Panchayath Development Officer and names were called for Gandasi Grama Panchayath from Executive Officer, Arasikere, and after perusing the endorsements and reports my Predecessor in office passed detailed Order on 26/02/2018 referred to several Circulars and with the approval of Lokayuktha addressed letter to concerned Government Secretariat, full service particulars of Nagaraj, Panchayath Development Officer of Gandasi Grama Panchayath. On 16/03/2019 report is received on the basis of RDPR report that no such person named Nagaraj was worked in Gandasi Grama Panchayath. Then letter was addressed to Prl. Secretary to Government to submit report. After several correspondence notices issued to P.O. and P.O. submitted that after verifying the records orders may be passed.

10. It is seen from the requisition addressed by Government Dy.Secretary, Rural Development and Panchayat Revenue Inspector, Dtd:17/06/2021 that no such person named as Nagaraj worked as P.D.O. of Gandasi Grama Panchayath. That one Nagaraj was the President of the said Panchayath and the complainant has wrongly mentioned the name of Nagaraj R/o Gandasi Grama Panchayath, as P.D.O. and complainant has lodged complaint wrongly mentioned the name as Nagaraj P.D.O.



11. All the summons issued by this ARE-8 to P.D.O. Nagaraj, Gandasi Grama Panchayath, have returned with an endorsement that no such person named as Nagaraj, P.D.O. worked in Gandasi Grama Panchayath. After conducting scrutiny of records, records pertaining to preliminary enquiry Up Lok/MYS/555/2016/DRE-5, also discloses that comments were filed by Secretary/Panchayath Development Officer of Gandasi Grama Panchayath, Arasikere Taluk, Hassan District, name of Nagaraj is nowhere mentioned.

12. Several circulars of the Government and Lokayuktha office discloses that whenever entrustment order is made by the Competent Authority mentioned as: (1) Name of the Govt. Service, (2) Date of Birth, (3) Date of retirement, (4) Date of entry into service (5) Period of Service (6) Name of the Post held, (7) Pay Scale as present pay. In spite of this, this enquiry authority is unable to find out that whether the said Nagaraj was working as Panchayath Development Officer of Gandasi Grama Panchayath, during the relevant period of complaint.

13. When summons and Article of Charges were sent for service on DGO with the name of N. Nagaraj were not served in spite of several steps taken through several departments, outcome of the effort was that no such person

[Handwritten signature]
22/11/17

named as N. Nagaraj was working as a PDO, Gandasi Gram Panchayath during the relevant period.

14. In this regard, this Authority was pleased to passed detail order on maintainability of the complaint and the proceedings on 30/09/2022 on the ground that when no such person named as Nagaraj was working as PDO at Gandasi Grama Panchayath, during the relevant period. Further even if the particulars of real DGO if named were obtained, this D.E. proceedings will amount to hold D.E. against real PDO another name a preliminary investigation held against DGO U/Sec. 7(1) of K.L. Act, and report under Sec. 12(5) will stand vitiate the proceedings and further proceedings will be hit by Limitation.

15. This order dtd.30/09/2022 passed by Are-8 was placed before Hon'ble Upa-Lokayuktha to accept the prayer to drop proceedings against Nagaraj PDO of Gandasi Grama Panchayath, Arasikere Taluk, Hassan District, was approved by Hon'ble Upa-Lokayuktha-2 on 06/10/2022.

16. In view of the approval of the Hon'ble Lokayuktha of dropping the proceedings against DGO as per order dtd.30/09/2022, following report is submitted.


25/11

FINDINGS

The Disciplinary Authority has failed to prove the charges leveled against the Delinquent Government Official Sri. Nagaraj, Panchayath Development Officer, Gandasi Grama Panchayath, Arasikere Taluk, Hassan Taluk and District, as the person named as Nagaraj was not working as PDO of Gandasi Grama Panchayath at relevant time.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.



(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.